DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II
MEETING No. NC/2/MEET/Mar/202122/11 (Offline Cases) DATED 30.03.2022

Please Note

i. For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80 & 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in

ii. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned applicant/company may go through the same and respond accordingly.

iii. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.

iv. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Mar/202122/11 (Offline Cases) of Norms Committee-II for the year 2021-22 held on 30.03.2022 through Video Conferencing under the **Chairmanship of Shri Akash Taneja, Additional Director General of Foreign Trade** to consider the following applications for ratification of norms in respect of Advance Authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri S.K. Bhatnagar, Consultant (SKB)	DGFT
2.	Shri Shaish Kumar, Consultant (TEC-1)	DGFT
3.	Shri V.C. Agarwal, Consultant (TEC-3)	DGFT
4.	Ms Jenny Charan, Consultant	MeitY
In attendance		
1.	Shri Santosh Kumar Dubey, Dy. DGFT	DGFT
2.	Smt. Smitha Viju, FTDO	DGFT

Minutes of the cases discussed in the meeting are as under:

Sl. No.	Applicant's Name / AA No.	HQ/RA File No.	Case History	Decision	Status
M-1	NASH INDUSTRIES (I) PRIVATE LIMITED, BENGALURU	01/80/162/00302/AM18/1/11/2015:EOU:CSEZ/1476/	DC, CSEZ vide letter dated 03.11.2017, followed by representation dated 29.03.2018 from the applicant, had requested for fixation of scrap/wastage norms for the manufacture and export of Sheet Metal Pressed Components made of iron and steel, copper, brass and such other metals/alloys. The matter was considered in M. No. 01/81 dated 10.04.2019 and on the advice of Consultant (TEC-3), some information was sought from the applicant via email dated 25.05.2019 followed by reminder on 12.07.2019. The email reply dated 13.11.2019 was referred to Consultant (TEC-3) via email dated 14.11.2019. The case was considered in M. No. 20/81 dt. 08.01.2020. The Committee noted that the written comments dated 01.01.2020 of Consultant (TEC-3) as under: 1. Nash Industries, an EOU, had requested for fixation of wastage norms for export product 'sheet metal pressed components for UPS & other industrial use'. 2. Applicant has informed that they are manufacturing 1000 parts & components & have submitted some details for 6 components. 3. Components are manufactured from iron & steel, Cu & Al sheets. 4. Wastages claimed is in the range of 38% to 50% which is average of vide range of 1.5% to 98.4% 5. As range of wastage is very wide and number of components very large, it is not possible to work out wastage of every component. In view of the above, the Committee decided to call the applicant for PH. As per NC decision, an email dated 25.02.2020 was sent to the applicant to attend PH on 04.03.2020. The case was considered in M. No. 22/81 dt. 19.02.2020 as per agenda and noted that the applicant vide email dated 28.02.2020 has sought another date for personal hearing on behalf of the applicant. Therefore, the Committee decided to give one more opportunity to the applicant for personal hearing to explain the case before Norms Committee. During personal hearing held in Meeting No. 05/81 on 28.07.2020, firm's representatives asked to furnish following information: 1. To submit details by making subgroup of items manufactured in the limited range of wastages as there is wide variation in the wastage of items manufactured i.e., 1.5% to 98.40%. D/L was sent to the applicant on 22.09.2020. The case was considered in M. No. 8/81 dated 29.09.2020 and decided to grant last opportunity to the applicant to furnish the requisite information. The applicant's reply dated 03.11.2020 was sent to Consultant (TEC-3) via email on 10.11.2020. The case was considered in M. No. 11/81-ALC2/2020 dated 24.11.2020 (Held on 01.12.2020) and decided to remind Consultant (TEC-3) for expediting the comments. Reminder issued to Consultant (TEC-3) on 11.01.2021. The case was discussed in M. No. 01/81 dated 21.05.2021 and the Committee noted that Consultant (TEC-3) via email dated 11.02.2021 had requested for the hardcopy of the original application. Therefore, the Committee decided to ask the firm to submit the same. The applicant's reply was received on 27.07.2021 and the same was forwarded to Consultant (TEC-3) on	The Committee decided to wait for the comments from TE.	**Deferred**

			10.08.2021. The case was discussed in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and the Committee noted that Consultant (TEC-3) via email dated 02.09.2021 had requested for physical file along with hard copy applicant's reply of the case. Therefore, the Committee decided to send the same to Consultant (TEC-3) for examination of the case. A letter was issued to the firm to send hard copy of all relevant documents on 18.10.2021. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee noted that the information from the applicant's is yet to be received. However, the Committee decided to refer the matter to DPIIT for examination & comments as per advice of Consultant (TEC-3). The case was last discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee noted the comments of DPIIT vide U.O. No. P-47014/37/2021-TSW dated 31.12.2021 wherein DPIIT has requested to send a copy of ad-hoc scarp norms fixed by DC, CSEZ, Bangalore and copy of DL along with reply raised by Consultant (TEC-3). As per NC decision, a DL was issued to the applicant. The applicant's reply and relevant documents was sent to DPIIT on 14.03.2022 for examination of the case. However, no comments have been received as yet.		
M-2	Lubi Electricals Limited, Ahmedabad - Referred by DC, KASEZ	01/81/061/00022/AM18/KASEZ/100%EOU/II/969/00-01/	KASEZ, vide letter No. KASEZ/100%EOU /II/969/00-01/6116 dated 27.09.2017 forwarded a copy of application for fixation of scrap/wastage norms on regular basis for manufacture and export of Industrial Valves and Industrial Valve Parts. The DC stated that the wastage norms had been fixed on ad-hoc basis up to 31.03.2003 subject to final fixation of norms-by-Norms Committee in DGFT. The case was considered in M. No. 4 /81-Pt.II dated 03.10.2018 and noted that case was referred to DIPP for comments and reminded on 27.09.2019. The case was considered in M. No. 20/81 dt. 08.01.2020, the Committee noted that DPIIT was not reminded for expediting the comments & also the main file was not traced out by the section. Therefore, the Committee decided to remind DPIIT and directed the section to trace out main file immediately. The case was considered in M. No. 23/81 dt. 04.03.2020, the Committee noted that DPIIT has not yet been reminded for expediting the comments & also main file is not yet traced out by the section. Therefore, the Committee decided to remind DPIIT & and directed the section to trace out main file immediately. Since, main file is not traceable in the section, complete set of documents have been sought from KASEZ vide email dated 16.07.2020. The documents received from KASEZ was forwarded to DPIIT vide email dated 20.07.2020 for examination & comments. An email was sent on 22.09.2020 to DPIIT for expediting the comments. The case was considered in M. No. 8/81 dated 29.09.2020 and decided to seek again from the applicant to furnish following information as per comments given by DPIIT vide U. O. No. P-47011/108/2020-TSW dated 10.08.2020 as the applicant's reply was deficient: 1. A copy of ad-hoc norms fixed by the Development Commissioner, Kandla SEZ for the	The Committee decided to wait for the comments from TE.	Deferred

			items under consideration. 2. Sl. No. 3, 4, 5 & 11 of the Standard Deficiency Format. As per NC decision, D/L was sent to the applicant via email on 12.11.2020. The case was considered in M. No. 11/81-ALC2/2020 dated 24.11.2020 (Held on 01.12.2020) and decided to remind the applicant for furnishing the requisite information. As per NC decision, reminders were sent to the applicant on 11.01.2021 & 08.04.2021. The case was discussed in M. No. 01/81 dated 21.05.2021 and the Committee noted that the applicant did not furnish the reply of DL. Therefore, the Committee decided to issue a final reminder to the firm for furnishing their comments within 15 days' time. The applicant's reply received vide email dated 19.08.2021 and the same was forwarded to DPIIT on 23.08.2021. The case was discussed in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and the Committee decided to wait for comments. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee decided to ask from the applicant to furnish certain information as per comments of DPIIT vide U. O. No. P-47011/17/2021-TSW dated 01.10.2021. As per NC decision, a DL was issued to the applicant on 28.12.2021. The case was last discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee decided to send a reminder to the applicant for furnishing the requisite information within 15 days. As per NC decision, a reminder was issued to the applicant on 10.03.2022. The applicant's reply was sent to DPIIT on 28.03.2022 for examination of the case. However, no comments have been received as yet.		
M-3	RAJGURU ENTERPRISES PVT. LIMITED 0310821453 dated 05.06.2018	01/81/050/00326/AM19/ 03/95/040/00137/AM19/	The case was approved in Meeting No. 7/81 dated 29.11.2018 with 10% wastage. The norms were revised in M. No. 05/81 dated 12.06.2019 with 12% wastage after taking 1/3rd recovery on the recommendation of Consultant (TEC-3) & representative of DPIIT. The applicant via email dated 11.11.2020 had requested to allow 30% wastage. The representation was referred to Consultant (TEC-3) on 19.11.2020.The case was considered in M. No. 11/81-ALC2/2020 dated 24.11.2020 (Held on 01.12.2020) and decided to wait for the comments. Reminder was issued to Consultant (TEC-3) on 12.01.2021. The case was discussed in M. No. 01/81 dated 21.05.2021 and Consultant (TEC-3) via email dated 08.02.2021 had requested for the hardcopy of the original application. Therefore, the Committee decided to ask from the applicant to submit following information: 1. Hard copy of complete set of application along with copies of further correspondence, if any. 2. Sheet layout diagram of the material indicating the wastage during blanking for all products, to be exported under AA. As per NC decision, the hard copy of application was sent to Consultant (TEC-3) on 10.08.2021 for examination & comments. The case was discussed in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated	The Committee decided to wait for the comments from TE.	Deferred

			03.09.2021 and decided to ask from the applicant to submit following information, as per the advice of Consultant (TEC-3): 1. Specific items of export with quantity in terms of numbers & weight. 2. Sheet layout diagram of the material indicating the wastage during blanking. As per NC decision, a DL was issued to the applicant on 10.11.2021. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee decided to wait for the reply of the applicant. The applicant's reply was received and the same was sent to Consultant (TEC-3) on 02.02.2022. The case was last discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee decided to wait for the comments. A reminder was also issued to Consultant (TEC-3) on 23.03.2022 for expediting the comments. However, no comments have been received as yet.		
M-4	RAJGURU ENTERPRISES PVT. LIMITED 0310813798 dated 07.06.2017	01/81/050/00872/AM19/ 03/95/040/00202/AM18/	The case was approved in M. No. 5/81 dated 12.06.2019, on the recommendation of Consultant (TEC-3) and representative of MSME. The applicant via email dated 11.11.2020 requested for Norms to be ratified from 10% wastage to 30% wastage. The representation was referred to Consultant (TEC-3) on 19.11.2020. The case was considered in M. No. 11/81-ALC2/2020 dated 24.11.2020 (Held on 01.12.2020) and decided to wait for the comments. Reminder was issued to Consultant (TEC-3) on 12.01.2021. The case was discussed in M. No. 01/81 dated 21.05.2021 and Consultant (TEC-3) via email dated 08.02.2021 had requested for the hardcopy of the original application. Therefore, the Committee decided to ask from the applicant to submit following information: 1. Hard copy of complete set of application along with copies of further correspondence, if any. 2. Sheet layout diagram of the material indicating the wastage during blanking for all products, to be exported under AA. As per NC decision, the hard copy of application was sent to Consultant (TEC-3) on 10.08.2021 for examination &comments. The case was discussed in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and decided to ask from the applicant to submit following information, as per the advice of Consultant (TEC-3): 1. Specific items of export with quantity in terms of numbers & weight. 2. Sheet layout diagram of the material indicating the wastage during blanking. As per NC decision, a DL was issued to the applicant on 10.11.2021. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee decided to wait for the reply of the applicant. The applicant's reply was received and the same was sent to Consultant (TEC-	The Committee decided to wait for the comments from TE.	Deferred

			3) on 02.02.2022. The case was last discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee decided to wait for the comments. A reminder was also issued to Consultant (TEC-3) on 23.03.2022 for expediting the comments. However, no comments have been received as yet.		
M-5	INJECTOPLAST PVT. LTD. 0610038682 Dated 29.08.2017	01/81/050/00363/AM18/ 06/24/040/00020/AM18/	The case was approved in M. No. 03/81-ALC2/2018 dated 14.08.2018 with wastage of 5% with the condition that RA should call for weight of Phenolic Moulding Compound in the export product and take necessary consequential action accordingly. The case was again considered in M. No. 06/81 dated 11.08.2020 held on 25.08.2020 and rejected by NC due to non-submission of composition fee. However, the applicant vide letter dated 06.11.2020 requested again for reviewing of ad-hoc norms stating that it is taking AA for manufacturing resultant product "Brush Box Made Out of Phenolic Moulding Compound" under 4.7 HBP and being granted 11.88 Grams raw material Phenolic Moulding Compound for manufacturing to one piece "Brush Box Made Out of Phenolic Moulding Compound" on each and every AA. Hence, the applicant requested to allow 11.88 Grams per piece. The representation was referred to DPIIT on 18.11.2020. The case was considered in M. No. 11/81-ALC2/2020 dated 24.11.2020 (Held on 01.12.2020) and decided to wait for the comments. A reminder was issued to DPIIT on 12.01.2021. DPIIT via email dt. 05.02.2021 had requested that the application may be referred to D/o C&PC. Hence, the case was referred to Consultant (TEC-1) on 07.04.2021 for examination & comments. The case was considered in M. No. 01/81 dated 21.05.2021, the Committee decided to send a copy of application to Consultant (TEC-1). As per NC decision, a copy of application sent to Consultant (TEC-1) on 09.07.2021. The case was considered in M. No. NC/2/MEET/Jul/202122/1 (Offline Cases) dated 16.07.2021 and the Committee decided to ask from the applicant to furnish following information as per comments of Consultant (TEC-1): 1. Drawing of the mould with complete specification of mould (out of which export is made) 2. Past production and consumption data duly certified. As per NC decision, an email was sent to the applicant on 19.08.2021. The applicant's reply dated 31.08.2021 was forwarded to Consultant (TEC-1) on 01.09.2021 for examination of the case. The case was discussed in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and it was decided to wait for comments. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee noted that Consultant (TEC-1) informed that as per the details furnished by the applicant, the export item is made from 4 cavity moulds where sprue & runner weight is around 53% of components weight. The item is made out of phenolic moulding compound which is thermosetting resin and it cannot be recycled. However, the Committee	The Committee considered the case as per agenda and decided to send a reminder to TE, D/o C & PC.	Deferred

			noted that DPIIT vide their email dated 05.02.2021 had suggested to refer the case to D/o C&PC. Therefore, Committee decided to take opinion from D/o C&PC also before taking a final view. As per NC decision, the case was referred to D/o C&PC on 02.02.2022. The case was last discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee decided to wait for the comments. A reminder was also issued to D/o C&PC on 15.03.2022 for expediting the comments. However, no comments have been received as yet.		
M-6	TRAFOMEC INDIA MAGNETICS PRIVATE LIMITED 0710083779 dated 08.11.2011	01/81/050/00325/AM12/ 07/24/040/00258/AM12/ (E-25381)	The case was rejected in M. No. 9/81-ALC2/2013 dated 16.07.2013 due to non-submission of reply to deficiency letter dated 01.02.2013. The applicant's reply dated 30.06.2015 along with their earlier reply dated 17.09.2012 were forwarded to DHI on 19.02.2016. The case was considered in offline Agenda in M. No. 23/81 & 25/81 dated 23.02.2016 & 07.03.2017 respectively. The case was again rejected in M. No. 08/81 dated 11.07.2017 due to non-submission of reply to deficiency letter. The applicants vide letter dated 01.05.2019 furnished reply and requested to ratify the ad-hoc norms. As per the decision of M. No. 24/81dated 18.03.2020, the complete set of application was forwarded to DHI via email dated 06.08.2020. The case was considered in M. No. 06/81 dt. 25.08.2020 and decided to remind DHI for expediting the comments. DHI's D/L received via email on 21.09.2020 and sent to the applicant on 07.10.2020. The case was considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and decided to remind the applicant for furnishing the requisite information. The applicant's reply vide letter dt. 10.11.2020 was sent to DHI via email on 26.11.2020. The case was considered in M. No. 12/81dated 15.12.2020 held on 22.12.2020 and DHI via email dated 01.12.2020 informed that the applicant had not submitted point-wise reply. Therefore, the Committee decided to seek again from the applicant to furnish following information wise point: 1. Complete specification with catalogue of each export product with quantity of export in number. 2. Sl. No. 2, 4, 5 & 11 of the Standard Deficiency Format. 3. Manufacturing process of export item giving specific use of each import item. As per NC decision, D/L was sent to the applicant on 27.01.2021. Reply of DL received via email dated 25.02.2021. The case was considered in M. No. 01/81 dated 21.05.2021, the Committee decided to forward the applicant's reply to **DHI** for examination of the case. The case was considered in M. No. NC/2/MEET/Jul/202122/1 (Offline Cases) dated 16.07.2021 and the Committee noted that the reply of deficiency letter dated 13.04.2017 in respect of subject AA is still pending as informed by DHI via email dated 21.09.2020. Therefore, the Committee decided to ask from the applicant to furnish following information as per comments of DHI: 1. To submit information relating to calculation of core and coil dimensions starting from the export product	The Committee decided to send a reminder to TE.	Deferred

			rating in English. As per NC decision, an email was sent to the applicant on 23.07.2021. The applicant's reply dated 27.07.2021 was forwarded to DHI on 12.08.2021. The case was discussed in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and decided to remind DHI for expediting the comments. As per NC decision, a reminder was sent to DHI on 15.11.2021. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee decided to wait for the comments. A reminder was also issued to DHI on 02.02.2022 for expediting the comments. The case was last discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee decided to wait for the comments.		
M-7	Bharat Heavy Electricals Limited 1110028319 dated 12.01.2018	01/81/050/00 096/AM19/ 11/24/040/00 006/AM18/ **(E-22943)**	The case was ratified in M. No. 05/81-ALC2/2018 dated 10.10.2018 as per written comments of DHI vide U. O. No. DES-2/BHEL/GTr/2018-TW-HEI. The applicant vide their email dated 26.11.2018 requested for revision of ratified norms. The case was considered in M. No. 12/81 dated 18.09.2019, 15/81 dated 30.10.2019 and 18/81 dated 11.12.2019 and decided to send the applicant's representation/application to DHI immediately. As per the decision of M. No. 24/81dated 18.03.2020, the complete set of application forward to DHI via email dated 07.08.2020. The case was considered in M. No. 06/81 dt. 25.08.2020 and decided to remind DHI for expediting the comments. The representation was again forwarded to DHI on 26.10.2020. The case was considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and decided to wait for the comments. A reminder was issued to DHI on 25.11.2020. Also, a scan copy of application was sent to DHI on 22.12.2020 to examine the case. The case was considered in M. No. 12/81 dated 15.12.2020 and held on 22.12.2020, the comments given by DHI vide email dated 01.12.2020 wherein it is stated that the applicant had requested vide letter dated 24.11.2018 to check the item No. 2 of SION C-158 for typographical error. Further, DHI had requested to send the file where the SION was fixed to examine the applicant's request. However, it was noted that the SIONs were fixed for items since long year back and at present it is not possible to search out the file of these SIONs. Therefore, the Committee decided to request DHI to examine the matter and furnished their comments. As per decision, the case was again referred to DHI on 27.01.2021. The case was considered in M. No. 01/81 dated 21.05.2021, the Committee decided to remind DHI for expediting the comments. The case was considered in M. No. NC/2/MEET/Jul/202122/1 (Offline Cases) dated 16.07.2021 and the Committee noted the comments of DHI vide email dated 21.06.21 wherein it is stated that the issue of the case is very critical and not possible to examine the request without knowing the basis of SION and requested to forward the file where SION was fixed. However, the Committee again noted at present it is not	The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information as per comments of DHI received via email dated 29.03.2022: 1. To give the calculation of the requirement of the import item at Sl. No. 2 supported by the dimensional engineering drawing.	Deferred

			possible to search out the file of these SIONs. Therefore, the Committee decided to request Technical Representative of DHI to coordinate with Consultant (TEC-3), to examine the matter afresh and then provide their comments. The Committee's decision was conveyed to the representative of DHI & Consultant (TEC-3) vide email dated 19.08.2021. The case was discussed in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and it was decided to wait for comments. Reminder was issued on 25.10.2021 to Consultant (TEC-3) & DHI for expediting the comments. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee decided to remind again Consultant (TEC-3) & DHI for expediting the comments. As per NC decision, reminder was issued to Consultant (TEC-3) & DHI for expediting the comments on 28.12.2021. The case was last discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the matter was discussed in the meeting. Consultant (TEC-3) advised that the case may be examined and the file, where the SION was fixed, not required as requested by DHI. Further, Consultant (TEC-3) informed that export product does not fall under SION indicated by DHI in their comments. Hence, DHI should examine the case on the basis of details provided by the applicant. Therefore, the Committee decided to request DHI for expediting their comments.		
M-8	AMC Cookware (India) Pvt. Ltd. 0710110362 Dated 02.09.2016	01/81/050/00868/AM19/ 07/24/040/00176/AM17/ **(E-24809)**	The case was ratified in M. No. 04/81 dated 17.06.2020 as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 30.06.2020. The applicant via email dated 08.09.2020 requested for re-fixation of Norms for such items in which the shape of the output product is oval/oblong made out of sheet. The applicant had provided the dimensions and shape of the input and output products. In these cases the NC had given 10% wastage considering made out of circles. The representation was forwarded to DPIIT vide email dated 08.10.2020 for examination of the case. The case was considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and DPIIT informed that the case is under examination. The case was considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020, the Committee noted the comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 28.10.2020 wherein it is mentioned that, due to oversight, norms for certain import items were fixed as 1.10Kgs/Kg content in the export item which are applicable for manufacture from Stainless Steel Circle. As in this case, import items are Stainless Steel Sheets, wastage would be higher and, therefore, wastage norms need to be revised. The applicant had indicated that the shape of export items in many cases is "Oblong". In view of above comments, the Committee decided to seek from the applicant to furnish following information as per comments given by DPIIT: 1. Sheet layout diagram indicating wastage during blanking, export product-wise. As per NC decision, D/L was sent to the applicant on 28.01.2021. The applicant's reply sent to DPIIT on	The Committee considered the case as per agenda and decided to remind Consultant (TEC-3) for expediting the comments.	Deferred

			07.04.2021. The case was considered in M. No. 01/81 dated 21.05.2021, the Committee decided to remind DPIIT for expediting the comments. As per NC decision, a reminder was issued to DPIIT on 09.07.2021. The case was considered in M. No. NC/2/MEET/Jul/202122/1 (Offline Cases) dated 16.07.2021 and the Committee decided to wait for comments. The case was considered in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and decided to remind DPIIT expediting for comments. A reminder was issued on 26.10.2021 to DPIIT. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee decided to wait for the comments. The case was last discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee noted that earlier 10% wastage was recommended by DPIIT. Now, DPIIT vide U.O. No. P-47011/189/2019-TSW dated 18.11.2021 has revised the ratified ad-hoc norms with higher wastage without giving any justification for the same. Therefore, the Committee decided to take second opinion of Consultant (TEC-3) in this matter. As per NC decision, the case was referred to Consultant (TEC-3) on 11.03.2022. However, no comments have been received as yet.		
M-9	AMC Cookware (India) Pvt. Ltd. 0710110836 Dated 23.12.2016	01/81/050/01063/AM19/ 07/24/040/00313/AM17/ **(E-24810)**	The case was ratified in Meeting No. 4/81-ALC2/2020 dated 17.06.2020 as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 30.06.2020. The applicant via email dated 08.09.2020 requested for re-fixation of Norms for only such items in which the shape of the output product is oval/oblong made out of sheet. The applicant had provided the dimensions and shape of the input and output products. In these cases the NC had given 10% wastage considering made out of circles. The representation was forwarded to DPIIT vide email dated 08.10.2020 for examination of the case. The case was considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and DPIIT informed that the case is under examination. The case was considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020, the Committee noted the comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 28.10.2020 wherein it is mentioned that, due to oversight, norms for certain import items were fixed as 1.10Kgs/Kg content in the export item which are applicable for manufacture from Stainless Steel Circle. As in this case, import items are Stainless Steel Sheets, wastage would be higher and, therefore, wastage norms need to be revised. The applicant had indicated that the shape of export items in many cases is “Oblong”. In view of above comments, the Committee decided to seek from the applicant to furnish following information as per comments given by DPIIT: 1. Sheet layout diagram indicating wastage during blanking, export product-wise. As per NC decision, D/L was sent to the applicant on 28.01.2021. Applicant’s Reply sent to DPIIT on 07.04.2021. The case was considered in M. No. 01/81 dated 21.05.2021, the Committee decided to remind DPIIT for expediting the comments. As per NC decision,	The Committee considered the case as per agenda and decided to remind Consultant (TEC-3) for expediting the comments.	Deferred

			a reminder was issued to DPIIT on 09.07.2021. The case was considered in M. No. NC/2/MEET/Jul/202122/1 (Offline Cases) dated 16.07.2021 and the Committee decided to wait for comments. The case was considered in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and decided to remind DPIIT expediting for comments. A reminder was issued on 26.10.2021 to DPIIT. The case was considered in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and decided to remind DPIIT expediting for comments. A reminder was issued on 26.10.2021 to DPIIT. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee decided to wait for the comments. The case was last discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee noted that earlier 10% wastage was recommended by DPIIT. Now, DPIIT vide U.O. No. P-47011/189/2019-TSW dated 18.11.2021 has revised the ratified ad-hoc norms with higher wastage without giving any justification for the same. Therefore, the Committee decided to take second opinion of Consultant (TEC-3) in this matter. As per NC decision, the case was referred to Consultant (TEC-3) on 11.03.2022. However, no comments have been received as yet.		
M-10	AMC Cookware (India) Pvt. Ltd. 0710111264 Dated 09.03.2017	01/81/050/01075/AM19/ 07/24/040/00383/AM17/ **(E-24811)**	The case was ratified in Meeting No. 4/81-ALC2/2020 dated 17.06.2020 as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 30.06.2020. The applicant via email dated 08.09.2020 requested for re-fixation of Norms for only such in which the shape of the output product is oval/oblong made out of sheet. The applicant had provided the dimensions and shape of the input and output products. In these cases the NC had given 10% wastage considering made out of circles. The representation was forwarded to DPIIT vide email dated 08.10.2020 for examination of the case. The case was considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and DPIIT informed that the case is under examination. The case was considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020, the Committee noted the comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 28.10.2020 wherein it is mentioned that, due to oversight, norms for certain import items were fixed as 1.10Kgs/Kg content in the export item which are applicable for manufacture from Stainless Steel Circle. As in this case, import items are Stainless Steel Sheets, wastage would be higher and, therefore, wastage norms need to be revised. The applicant had indicated that the shape of export items in many cases is "Oblong". In view of above comments, the Committee decided to seek from the applicant to furnish following information as per comments given by DPIIT: 1. Sheet layout diagram indicating wastage during blanking, export product-wise. As per NC decision, D/L was sent to the applicant on 28.01.2021. Applicant's Reply sent to DPIIT on 07.04.2021. The case was considered in M. No. 01/81 dated 21.05.2021, the Committee decided to remind	The Committee considered the case as per agenda and decided to remind Consultant (TEC-3) for expediting the comments.	Deferred

			DPIIT for expediting the comments. As per NC decision, a reminder was issued to DPIIT on 09.07.2021. The case was considered in M. No. NC/2/MEET/Jul/202122/1 (Offline Cases) dated 16.07.2021 and the Committee decided to wait for comments. The case was considered in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and decided to remind DPIIT expediting for comments. A reminder was issued on 26.10.2021 to DPIIT. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee decided to wait for the comments. The case was last discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee noted that earlier 10% wastage was recommended by DPIIT. Now, DPIIT vide U.O. No. P-47011/189/2019-TSW dated 18.11.2021 has revised the ratified ad-hoc norms with higher wastage without giving any justification for the same. Therefore, the Committee decided to take second opinion of Consultant (TEC-3) in this matter. As per NC decision, the case was referred to Consultant (TEC-3) on 11.03.2022. However, no comments have been received as yet.		
M-11	AMC Cookware (India) Pvt. Ltd. 0710111502 Dated 28.04.2017	01/81/050/00766/AM19/ 07/24/040/00016/AM18/ **(E-24812)**	The case was ratified in Meeting No. 4/81-ALC2/2020 dated 17.06.2020 as per written comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 30.06.2020. The applicant via email dated 08.09.2020 requested for re-fixation of norms for only such items in which the shape of the output product is oval/oblong made out of sheet. The applicant had provided the dimensions and shape of the input and output products. In these cases the NC has given 10% wastage considering made out of circles. The representation was forwarded to DPIIT vide email dated 08.10.2020 for examination of the case. The case was considered in M. No. 09/81 dated 20.10.2020 (Held on 27.10.2020) and DPIIT informed that the case is under examination. The case was considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020, the Committee noted the comments given by DPIIT vide U. O. No.: P-47011/189/2019-TSW dated 28.10.2020 wherein it is mentioned that, due to oversight, norms for certain import items were fixed as 1.10Kgs/Kg content in the export item which are applicable for manufacture from Stainless Steel Circle. As in this case, import items are Stainless Steel Sheets, wastage would be higher and, therefore, wastage norms need to be revised. The applicant had indicated that the shape of export items in many cases is “Oblong”. In view of above comments, the Committee decided to seek from the applicant to furnish following information as per comments given by DPIIT: 1. Sheet layout diagram indicating wastage during blanking, export product-wise. As per NC decision, D/L was sent to the applicant on 28.01.2021. Applicant’s Reply sent to DPIIT on 07.04.2021. The case was considered in M. No. 01/81 dated 21.05.2021, the Committee decided to remind DPIIT for expediting the comments. As per NC decision, a reminder was issued to DPIIT on 09.07.2021. The case was considered in M. No.	The Committee considered the case as per agenda and decided to remind Consultant (TEC-3) for expediting the comments.	Deferred

			NC/2/MEET/Jul/202122/1 (Offline Cases) dated 16.07.2021 and the Committee decided to wait for comments. The case was considered in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and decided to remind DPIIT expediting for comments. A reminder was issued on 26.10.2021 to DPIIT. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee decided to wait for the comments. The case was last discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee noted that earlier 10% wastage was recommended by DPIIT. Now, DPIIT vide U.O. No. P-47011/189/2019-TSW dated 18.11.2021 has revised the ratified ad-hoc norms with higher wastage without giving any justification for the same. Therefore, the Committee decided to take second opinion of Consultant (TEC-3) in this matter. As per NC decision, the case was referred to Consultant (TEC-3) on 11.03.2022. However, no comments have been received as yet.		
M-12	DISHA AUTO COMPONENTS PVT.LTD. 0310821769 Dated 19.06.2018	01/81/050/00245/AM19/ 03/94/040/00228/AM19/	The case was ratified in Meeting No. 2/81-ALC2/2019 dated 01.05.2019 as per written comments given by DPIIT vide their F. No.: P-47011/94/2019-TSW dated 16.04.2019. The applicant vide letter dated 22.02.2020 requested for revision of ratified norms as under:- (i) to allow import quantities in Unit of Measurement as Meter and (ii) to allow rejection/wastage of 9% on raw materials or 9.89% on finished product. The representation was referred to DPIIT on 02.12.2020. The case was considered in M. No. 12/81 dated 15.12.2020 held on 22.12.2020 and decided to wait for the comments. The case was considered in M. No. 01/81 dated 21.05.2021 and the Committee noted the comments of DPIIT vide U. O. No. P-47011/94/2019-TSW dated 05.01.2021. Further, the case was discussed in the meeting and the Committee observed that the similar cases had been referred to Consultant (TEC-3) for examination. Therefore, the Committee decided to refer the case to Consultant (TEC-3) for examination & comments. As per NC decision, the case was referred to Consultant (TEC-3) on 10.08.2021 for re-examination & comments. The case was considered in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and noted that Consultant (TEC-3) via email dated 03.09.2021 had requested for physical file along with comments of DPIIT to examine the case. The physical file was sent to Consultant (TEC-3) on 15.09.2021. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee decided to wait for the comments. The case was last discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee decided to remind Consultant (TEC-3) for expediting the comments. As per NC decision, a reminder was issued to Consultant (TEC-3) on 09.03.2022 for expediting the comments. However, no	The Committee decided to wait for the comments from TE.	Deferred

			comments have been received as yet.		
M-13	DISHA AUTO COMPONENTS PVT.LTD. 0310829026 dated 14.05.2019	01/81/050/00064/AM20/ 03/94/040/00096/AM20/	The case was ratified in Meeting No. 3/81-ALC2/2020 dated 27.05.2020 as per written comments given by MSME. The applicant via email dated 25.11.2020 had requested for personal hearing and correction in the norms allotted to it. The representation was referred to MSME on 02.12.2020. The case was considered in M. No. 12/81dated 15.12.2020 held on 22.12.2020 and decided to wait for the comments. Reminder was issued to MSME on 29.01.2021. The case was considered in M. No. 01/81 dated 21.05.2021 and the Committee noted the comments of MSME received via email dated 23.04.2021. Further, the case was discussed in the meeting and the Committee observed that the similar cases had been referred to Consultant (TEC-3) for examination. Therefore, the Committee decided to refer the case to Consultant (TEC-3) for examination & comments. As per NC decision, the case was referred to Consultant (TEC-3) on 10.08.2021 for re-examination & comments. The case was considered in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and noted that Consultant (TEC-3) via email dated 03.09.2021 had requested for physical file along with comments of DPIIT to examine the case. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee noted that the physical file of the case is not traceable in the section. Therefore, the Committee decided to trace and send the same to Consultant (TEC-3) for examination & comments. The case was last discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee decided to ask from the applicant to furnish following information: 1. To submit hard copy of application along with all relevant documents/Annexure. As per NC decision, a DL was issued to the applicant on 08.03.2022. However, no reply has been received as yet.	The Committee considered the case as per agenda and decided to send a reminder to the applicant for furnishing the requisite information within 15 days.	**Deferred**
M-14	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED 0210208269 dated 13.03.2018	01/81/050/00108/AM19/ 02/24/040/00192/AM18/	The case was rejected in M. No. 11/81-ALC2/2018 dated 30.01.2019 due to non-submission of reply of deficiency letter. The applicant via email dated 13.08.2020 furnished a reply and requested to ratify the ad-hoc norms. The representation was referred to DPIIT on 02.12.2020. The case was considered in M. No. 12/81dated 15.12.2020 held on 22.12.2020 and decided to wait for the comments. DPIIT via email dated 05.01.2021 inform that the case may be refer to MSME. The case was forwarded to MSME on 07.04.2021. The case was considered in M. No. 01/81 dated 21.05.2021 and the Committee noted that MSME via email dated 20.05.2021 informed that, as per Certificate of Analysis submitted by the applicant, the percent of lead in import is 96.43% which works out to be less than the export quantity. Therefore, the Committee decided to ask from the applicant to furnish the following	The Committee considered the case as per agenda and noted that the report on lead scarp has not been finalized yet. Therefore, the Committee decided to defer the case.	Deferred

			information as per comments of MSME as under: 2. To provide average lead percentage of each batch imported and provide the overall average lead percentage of import. As per NC decision, a deficiency letter was sent to the applicant on 14.07.2021. The case was considered in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and decided to send a reminder to the applicant for furnishing the requisite information. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee noted that the applicant's reply was sent to MSME on 16.11.2021 for examination of the case. Hence, the Committee decided to wait for the comments. The case was last discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee noted that MSME informed via email dated 03.02.2022 that the comments could be provided after finalizing the report on lead scarp. Therefore, the case was deferred.		
M-15	DIACH CHEMICALS & PIGMENTS PRIVATE LIMITED 0210207970 dated 10.11.2017	01/81/050/00040/AM19/ 02/24/040/00122/AM18/	The case was rejected in M. No. 11/81-ALC2/2018 dated 30.01.2019 due to non-submission of reply of deficiency letter. The applicant via email dated 13.08.2020 & 17.08.2020 furnished a reply and requested to ratify the ad-hoc norms. The representation was referred to DPIIT on 02.12.2020 & 31.12.2020. The case was considered in M. No. 12/81dated 15.12.2020 held on 22.12.2020 and decided to wait for the comments. A reminder was issued to DPIIT on 02.02.2021. Further, the case was referred to MSME on 20.05.2021 for examination & comments. The case was considered in M. No. 01/81 dated 21.05.2021 and the Committee noted that MSME via email dated 20.05.2021 informed that, as per Certificate of Analysis submitted by the applicant, the percent of lead in import is 97% which works out to be less than the export quantity. Therefore, the Committee decided to ask from the applicant to furnish the following information as per comments of MSME as under: 1. To provide average lead percentage of each batch imported and provide the overall average lead percentage of import. As per NC decision, a deficiency letter was sent to the applicant on 14.07.2021. The case was considered in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and decided to send a reminder to the applicant for furnishing the requisite information. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee noted that the applicant's reply was sent to MSME on 16.11.2021 for examination of the case. Hence, the Committee decided to wait for the comments. The case was last discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee noted that MSME informed via email dated 03.02.2022 that the comments could be provided after finalizing the report on lead scarp. Therefore, the case	The Committee considered the case as per agenda and noted that the report on lead scarp has not been finalized yet. Therefore, the Committee decided to defer the case.	Deferred

			was deferred.		
M-16	TUBE PRODUCTS INCORPORATE 3410014376 dated 19.09.2005	01/81/162/00580/AM11/ 34/24/040/00133/AM06/ HQ E-office Computer No.: 23376	The case was considered in Offline Agenda in M. No. 32/81dated 25.10.2011 and decided to reject the request of applicant to allow import of Alloy Steel Coil as the above license is issued under SION and inputs are also allowed as per SION. The applicant vide letter dated 03.05.2012 had requested the PRC for realization of policy to accommodate use of utilization of Alloy Steel in Coil in place of Plate. The case was considered in PRC in Meeting No.14/81dated 17.07.2012 and decided to reject the request to allow input which is not part of SION. The PRC vide letter dated 07.06.2019 advised the applicant to approach the concerned NC for a decision in the matter. Now, the applicant vide letter dated 11.07.2019 had enclosed copies of communications and other supporting documents and requested to ratify the norms. The case was considered in M. No. 18/81 dated 11.12.2019 and the applicant's representative didn't explain the technical details before Norms Committee during personal hearing. On the request of the representative, the Committee decided to grant one more opportunity of personal hearing to the applicant in the forthcoming NC meeting. PH letter sent on 10.0.2020 requesting to appear for PH on 22.01.2020. The case was considered in M. No. 21/81 dated 22.01.2020 and the Committee directed to the representative to furnish following information as per advice of Consultant (SKB): 1. Exact details of export items. 2. Use of exact raw materials. 3. To provide explanation for why value addition is low. 4. Type of grade of material used. As per NC decision, D/L was sent to the applicant on 05.03.2020. The applicant's reply was sent to Consultant (SKB) via email on 16.03.2020. The case was considered in M. No. 06/81 dt. 25.08.2020, the Committee noted the written comments dated 17.3.2020 given by Consultant (SKB). After deliberating the matter, the Committee decided to seek from the applicant an statement for import item 'Plate/Coil' in the following format: Bill of entry No. and date Exact description Exact thickness Quantity. As per NC decision, D/L was issued to the applicant on 23.11.2020 followed by a reminder on 07.12.2020. The case was considered in M. No. 12/81dated 15.12.2020 held on 22.12.2020, the applicant via email dated 07.12.2020 had requested for extension of time till 30th December 2020. Therefore, the Committee decided to wait for reply of the applicant. As per NC decision, a reminder was sent to the applicant on 02.02.2021. The applicant's reply was sent to Consultant (SKB) on 07.04.2021. The case was considered in M. No. 01/81 dated 21.05.2021 and noted that Consultant (SKB) informed in meeting that the case was under examination. A reminder was issued to Consultant (SKB) on 09.07.2021. The case was considered in M. No. NC/2/MEET/Jul/202122/1 (Offline Cases) dated 16.07.2021 and Consultant (SKB) vide email dated 13.07.2021 informed that as per the applicant letter No. TPI/DGFT/NMP/2020 dated 03.02.2021, they had informed DGFT that they had imported 20686 Kgs Hot Rolled Stainless steel plates of 10mm of grade 316L and	The Committee considered the case as per agenda and Consultant (SKB) informed that the statement submitted by the applicant vide letter No. TP/NMP/051/2020 dated 25.01.2020 and TPI/NMP/057/2022 dated 05.01.2022 are different. In one statement, the thickness of the stainless-steel coils more than 3.3 mm while in another statement, the applicant has indicated 3.3 mm stainless steel coils for the same size & weight of export product (Reducers). Therefore, in view of the two different statements for same size and weight of the export product, the Committee decided to reject the request of the applicant for allowing import of 3.3 mm Stainless steel coils for the export product. RA concerned may take suitable consequential action accordingly.	Rejected

			38977.844 Kgs Stainless Steel Coils of 3.3mm thickness of grade 317L. Therefore, the Committee decided to ask from the applicant to furnish the following information as per comments of Consultant (SKB): 1. To clarify whether the applicant used the aforesaid imported grade and thickness plates (10mm) & coils (3.3mm) in the export items or not. 2. To submit a detailed sheet indicating export product description, quantity, invoice No. & Date, Unit Weight, Total Weight, Shipping Bill & Date, import item as per license, description of imported item, thickness and other relevant information which can justify that the imported items had been actually used in the exported products. As per NC decision, a deficiency letter was sent to the applicant on 19.08.2021. The case was considered in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and decided to send a reminder to the applicant for furnishing the requisite information. As per NC decision, a reminder was issued to the applicant on 25.10.2021. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee decided to send final reminder to the applicant for furnishing the requisite information. As per NC decision, final reminder was issued to the applicant on 28.12.2021. The case was last discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee decided to forward the applicant's reply dated 22.01.2022 to Consultant (SKB) for examination & comments. As per NC decision, the applicant's reply was forwarded to the Consultant (SKB) on 10.03.2022 for examination of the case.		
M-17	(E-23508) TRAFOMEC INDIA MAGNETIC S PVT. LTD. 0710090674 dated 11.09.2012	01/81/050/00 270/AM13/ 07/24/040/00 216/AM13/	Initially, the case was rejected in M. No. 21/81 dated 31.12.2013 as per written comments of DHI vide U. O. No. 3(41)/2012/TSW(B)/294 dated 06.12.2013. The case was again considered in M. No. 11/81 dated 22.08.2017 and rejected due to non-submission of reply of deficiency letter dated 13.04.2017 raised by DHI. Now, the applicant vide letter dated 01.05.2019 had furnished reply & requested for ratification of ad-hoc norms. The representation was referred to DHI via email dated 24.12.2019. The case was considered in M. No. 19/81 dt. 26.12.2019 and the Committee decided to defer the case with an advice to the section to trace out the main file as main file was not available. Main file is traced out and referred to DHI on 12.02.2020. In M. No. 22/81 dt. 19.02.2020, the Committee decided to wait for comments. The case was considered in M. No. 04/81 dt. 09.07.2020, On the request of DHI, the Committee directed the section to forward complete set of application with ANF-4A to DHI for examination and comments. Scanned copies of complete set of applications along with all concerned/related documents (reply to queries raised etc.) in chronological order was sought from the applicant vide email dated 07.10.2020. The case was considered in M. No. 07/81dated 08.09.2020 and decided to remind the applicant for	The Committee decided remind the TE for providing comments.	**Deferred**

			furnishing the requisite information. As per NC decision, a reminder was sent to applicant on 05.11.2020. The applicant via email dated 05.11.2020 requested for 2 days to reply. The applicant's reply vide letter dated 10.11.2020 was received. The case was considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020, the Committee noted that the applicant has not given point wise reply to the deficiencies raised. Hence, the Committee decided to ask the applicant to furnish the same. As per decision, the complete set of application with ANF4A was referred to DHI on 04.01.2021. Additional information received from the applicant was also sent to DHI. The applicant's reply was sent to DHI on 19.05.2021. The case was considered in M. No. 01/81 dated 21.05.2021 and the Committee decided wait for DHI's comments. The case was considered in M. No. NC/2/MEET/Jul/202122/1 (Offline Cases) dated 16.07.2021 and the Committee noted that the reply of deficiency letter dated 13.04.2017 in respect of subject AA is still pending. Therefore, the Committee decided to ask from the applicant to furnish following information as per comments of DHI: 1. To submit information relating to calculation of core and coil dimensions starting from the export product rating in English. As per NC decision, a deficiency letter was issued to the applicant on 23.07.2021. The applicant's reply dated 27.07.2021 was forwarded to DHI 11.08.2021 for examination & comments. The case was considered in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and decided to remind DHI for expediting the comments. A reminder was issued to DHI on 20.10.2021. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee decided to remind DHI for expediting the comments. As per NC decision, DHI was reminded on 28.12.2021 for expediting the comments. The case was last discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee decided to remind again DHI for expediting the comments.		
M-18	PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED 0710064492 dated 04.05.2009	01/81/050/00026/AM10/ 07/24/040/00039/AM10/	The case was withdrawn in M. No. 44/81-ALC2/2009 dated 02.02.2010 on the ground that the case was rejected in M. No. 38/81 dated 22.12.2009 (actually held on 29.12.2009) due to non-submission of reply of the deficiency letter raised by DIPP. The applicant vide letter dated 11.11.2019 furnished reply with a request to fix the ad-hoc norms and also asked for personal hearing. The applicant's representation was forwarded to DPIIT on 31.01.2020. In M. No. 22/81 dt. 19.02.2020, the Committee decided to wait for comments. Comments of DPIIT D/L received vide email dated 23.04.2020. DPIIT's D/L was sent to the applicant on 07.07.2020. The case was considered in M. No. 04/81 dt. 09.07.2020 and decided to wait for reply of the applicant. A reminder was sent to the applicant on 27.08.2020.The case was	The Committee considered the case as per agenda and decided to remind again RA, Bangalore for expediting the comments.	**Deferred**

			considered in M. No. 07/81dated 08.09.2020 and decided to remind again the applicant for furnishing the requisite information. As per NC decision, a reminder was sent to the applicant on 22.10.2020. The applicant's reply received via email dated 17.11.2020 was forwarded to DPIIT on 17.11.2020. The case was considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020 and decided to wait for the comments. A reminder was issued to DPIIT on 23.12.2020. The case was referred to MSME on 06.01.2021 on the advised of DPIIT. The written comments was received by MSME via email dated 07.01.2021. The Committee noted the case was rejected in M. No. 38/81 dated 22.12.2009 (actually held on 29.12.2009) due to non-submission of reply of the deficiency letter raised by DIPP. Subsequently, the case was placed in M. No. 44/81-ALC2/2009 dated 02.02.2010 and withdrawn. The applicant had applied for review after a lapse of approx. 10 years. It is not known whether the case was considered by the NC in any meeting during this period. Hence, the Committee decided to seek a report from concerned RA about present status of norms fixation including any pending ECA action. A letter was sent to RA, Bangalore on 08.04.2021 in this regard. The case was considered in M. No. 01/81 dated 21.05.2021 and the Committee decided to remind RA, Bangalore for furnishing the requisite information. As per NC decision, an email was sent to RA, Bangalore on 20.07.2021. The case was considered in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and decided to remind again RA, Bangalore for expediting the comments. Reminder was issued to RA, Bangalore on 09.11.2021. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee decided to wait for the requisite information from RA, Bangalore. The case was last discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee decided to remind again RA, Bangalore for expediting the comments. As per NC decision, reminder was issued to RA, Bangalore on 10.03.2022 for expediting the comments. However, no information has been received so far.		
M-19	(E-24965) Zeeco India Pvt. Ltd. 0310819114 dated 13.02.2018	01/81/050/00360/AM19/ 03/95/040/00891/AM18/	The case was rejected in M. No. 11/81 dated 30.01.2019, due to non-submission of reply deficiency letter raised by Consultant (TEC-3). The applicant via email dated 06.08.2020 furnished reply and requested to ratify the ad-hoc norms. The case was referred to consultant (TEC-3) for examination & comments vide email dated 29.10.2020. The case was considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020, Consultant (TEC-3) asked to send physical file of the case to examine the case. Therefore, the Committee decided to send the same to Consultant (TEC-3) for examination of the case. Accordingly, file was sent to Consultant (TEC-3). The case was considered in M. No. 01/81 dated 21.05.2021 and the Committee decided to remind Consultant (TEC-3). As per NC decision, the reminder was issued to Consultant (TEC-3) on 09.07.2021.	The Committee considered the cases as per agenda and noted that the applicant has not furnished the reply of deficiency letter despite several reminders. Therefore, the Committee decided to reject the case under intimation to RA, Mumbai.	**Rejected**

			Consultant (TEC-3) via email dated 12.07.2021 requested for physical file of the case and the same has been sent to examine the case. The case was considered in M. No. NC/2/MEET/Jul/202122/1 (Offline Cases) dated 16.07.2021 and the Committee decided to wait for the comments. The case was considered in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and Consultant (TEC-3) informed that the applicant's reply dated 06.08.2020 is incomplete. Therefore, the Committee decided to ask from the applicant to furnish the following information as per comments of Consultant (TEC-3): 1. To provide net weight & wastage details of both import items separately. 2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. (The information should be in order) A deficiency letter was issued to the applicant on 10.11.2021. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee decided to wait for reply of the applicant. A reminder was issued to the applicant on 28.01.2022. The case was last discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee decided to send the final reminder to the applicant for furnishing the requisite information within 15 days. As per NC decision, the final reminder was issued to the applicant on 08.03.2022 for furnishing the requisite information. However, no reply has been received yet.		
M-20	CG Power and Industrial Solution Limited (Formerly Crompton Greaves Limited) 0310789692 dated 26.09.2014	01/81/050/00505/AM15/ 03/94/040/00268/AM15/	The case was ratified in M. No. 20/81 dated 19.12.2017 as per comments of DHI vide UO No. TSWB-3/181/2014 dated 12.01.2018. The applicant vide letter dated 27.11.2020 stated that in the DHI comments, the Norms were ratified for all items from Sr. no. 1 to 29 and items no. 30 to 39 were deleted. No reason was assigned in the DHI letter dated 12.01.2018 to delete the items mentioned at 30 to 39. The party has already imported the Transformers and the same have already been exported, hence the party has requested for review the application and allow the inputs as per Item No. 30 to 39 on net to net basis as the goods are engineering goods which are permitted in the policy on Net to Net basis. The representation was referred to Consultant (TEC-3) on 29.12.2020. The case was considered in M. No. 01/81 dated 21.05.2021 and Consultant (TEC-3) informed via email dated 20.05.2021 that the applicant had represented against deletion of import items at Sl. No. 30 to 39by DHI. These items are not integral part of export items i.e. Transformer and therefore, cannot be considered. As the earlier comments were given by DHI, therefore, the Committee decided to forward the representation to DHI as per advice of Consultant (TEC-3).	The Committee considered the case as per agenda and noted that DHI via email dated 22.03.2022 has informed that the applicant has enclosed copy of licence of similar export product to justify import on repeat basis. Further, it was stated that the decision of NC is not available and requested to forward the decision of NC to examine the request. DHI also requested to correlate the items deleted in the present AA with the one which has been approved. The Committee decided to check the details as requested by DHI and thereafter, refer back the case to DHI for examination & comments.	**Deferred**

			As per NC decision, the case was referred to DHI on 20.07.2021 for examination & comments. The case was considered in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and decided to send a reminder to the applicant for furnishing the requisite information. Also, an email was sent on 12.11.2021 to the applicant requesting to attend personal hearing on 16.11.2021. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee directed the firm's representatives to submit detailed representation with justification of the revision of the ratified norms during personal hearing. The case was last discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee decided to send the requisite information to the Technical Authority as sought during personal hearing in Meeting No. 16.11.2021. As per NC decision, the applicant's reply was forwarded to DHI for examination of the case.		
M-21	TATA POWER SOLAR SYSTEMS LTD 0710115133 Dated 05.07.2019	01/81/050/00158/AM20 RLA File No: 07/24/040/00065/AM20/	The case was approved in M. No. 11/81-ALC2/2020 dated 24.11.2020 (Held on 01.12.2020) as per written comments given by Consultant (TEC-3). The applicant letter dated 01.04.2021 had requested for reinstate Solar Cell/PV Cell (HS Code:85414011) in place of deleted raw materials item No. 1 to 11 in M. No. 11/81 dated 24.11.2020 (Held on 01.12.2020). The representation was sent to Consultant (TEC-3) on 06.04.2021. The case was considered in M. No. 01/81 dated 21.05.2021 and Consultant (TEC-3) informed via email dated 20.05.2021 that the applicant had represented the proposal for approval of norms on repeat basis of AA issued in 2014. However, the applicant's request of older AA reference did not have same import & export items. Therefore, the Committee decided to ask the applicant to submit their justification again within 15 days' time. The applicant vide email dated 21.06.2021 has submitted some documents and also submitted some supplementary information to Consultant (TEC -3) with carbon copy to DGFT via email dated 22.06.2021. The case was considered in M. No. NC/2/MEET/Jul/202122/1 (Offline Cases) dated 16.07.2021 and Consultant (TEC-3) informed via email dated 12.07.2021 that the applicant, via email dated 18.06.21 and subsequent emails, has given details of imported items in AA 0710102050 dated 07.02.2014, of which repeat has been sought, and import items in AA under consideration. While AA dated 07.02.2014 had 19 import items including PV cells, AA under consideration has 28 import items excluding PV cells. The applicant has also submitted a copy of letter dated 13.01.2019 written by them to **RA, Bangalore** for amendment of AA. Therefore, as per advice of Consultant (TEC-3), the Committee decided to get a report from **RA, Bangalore** on amendment of AA as requested by the applicant. As per NC decision, an email was sent to the RA, Bangalore on 19.08.2021.	The Committee considered the case as per agenda and decided to remind again **RA, Bangalore** for expediting the comments.	**Deferred**

			The case was considered in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and decided to remind again RA, Bangalore for expediting the comments. Reminder was issued to RA, Bangalore on 09.11.2021. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee decided to wait for the requisite information. The case was last discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee decided to remind again RA, Bangalore for expediting the comments. As per NC decision, a reminder was issued to RA, Bangalore on 10.03.2022 for expediting the comments. However, no information has been received yet.		
M-22	M/s HEALTHICO QUALITY PRODUCTS PRIVATE LIMITED Lic.No/Date: 5610005893 19.06.2020	HQ File :01/81/050/00598/AM21 RLA File :56/24/040/00008/AM21/ /	The case was rejected in Meeting No. 11/81-ALC2/2020 dated 24.11.2020 on the ground that there is no change in the form of imported item and ITCHS Code of import & export is same. Since, it is difficult to distinguish between import & export item, the case was rejected on the advice of Consultant (TEC-3). Now, the firm vide email dated 01.03.2021 has requested to fix the ad-hoc norms. The firm has also stated that they are importing S.S. Scrubber (Grade-410) in bulk quantity (size) packed in box and each having weight of 18.5 kg. This import item cannot be used as it is because of bulk nature and they are exporting in consumer packing (size). Hence, first they import in bulk and then cut it into consumer size like 20 gm, 49 gm, 35 gm & 50 gm and pack the same in consumer pack with good value addition. The firm's representation was forwarded to Consultant (TEC-3) on 23.09.2021 for examination & comments. The case was considered in M. No. NC/2/MEET/Sep/202122/3 (Offline Cases) dated 29.09.2021 and the Committee decided to wait for the comments. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and Consultant (TEC-3) informed via email dated 15.11.2021 that as per the information submitted by the applicant vide representation dated 23.09.2021, it is very difficult to distinguish between import & export item. Therefore, the Committee decided to ask from the applicant the detailed list of import & export items. As per NC decision, DL was sent to the applicant on 29.12.2021. The case was last discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee decided to remind the applicant for furnishing the requisite information within 15 days. As per NC decision, a reminder was issued to the applicant on 09.03.2022 for furnishing the requisite information. However, no reply has been received yet.	The Committee considered the case as per agenda and decided to **send final reminder** to the applicant for furnishing the requisite information within 15days.	**Deferred**
M-23	M/s POCL ENTERPRISES LTD.	HQ File :01/81/050/00524/AM18	The case was rejected in Meeting No. 12/81-ALC2/2018 dated 13.02.2019 due to non-submission reply of deficiency letter. Now, the firm vide email dated 25.03.2021 &	The Committee considered the case as per agenda and noted that the report on lead scarp has not been finalized	Deferred

	Lic.No/Date:0410163810 20.12.2017	RLA File :04/24/040/00190/AM18/	21.04.2021 has furnished reply of deficiency letter with a request to fix the ad-hoc norms. It is further mentioned by the firm that the Lead content in the import item "Re-melted lead ingot" is 96.5%. The firm's representation was forwarded to DPIIT on 23.09.2021 for examination & comments. The case was considered in M. No. NC/2/MEET/Sep/202122/3 (Offline Cases) dated 29.09.2021 and the Committee decided to wait for the comments. A reminder was issued to DPIIT on 21.10.2021 for expediting the comments. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee considered decided to wait for the comments. DPIIT vide U.O. No. P-47014/22/2021-TSW dated 13.12.2021 had informed that the case may be referred to MSME for comments. Accordingly, the case was referred to MSME on 15.12.2021 for examination & comments. The case was last discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee noted that MSME informed via email dated 03.02.2022 that the comments could be provided after finalizing the report on lead scarp. Therefore, the case was deferred.	yet. Therefore, the Committee decided to defer the case.	
M-24	M/s CONSOLIDATED COIN COMPANY PRIVATE LIMITED Lic. No.: 0510405810 dated 07.03.2018	HQ File : HQRNORMREVIW00146549AM 22/ 05/23/040/00457/AM18	The case was ratified in Meeting No. 03/81 dated 14.08.2018 on repeat as approved for AA No. 0510399348 dated 03.08.2016. The norms were again revised in Meeting No. 05/81 dated 16.07.2020 held on 28.07.2020 on the basis of study group report dated 21.02.2020 as adopted by the Committee in the Meeting No. 24/81 dated 18.3.2020. The Norms were recommended with 11% wastage for Copper Scrap, 8% wastage for Nickel Full Plates & 8% wastage for SHG Zinc Ingots. Now, the firm has again requested to review the ad-hoc norms. The firm's representation was forwarded to DPIIT on 23.09.2021 for examination & comments. The case was considered in M. No. NC/2/MEET/Sep/202122/3 (Offline Cases) dated 29.09.2021 and the Committee noted that the firm had requested for revision of earlier ratified norms. The representatives of the firm also attended personal hearing and explained their case before Norms Committee. Thereafter, the case was discussed amongst the technical members in the meeting and the Committee decided to refer back the matter to DPIIT & Consultant (TEC-3) for their opinion on the subject matter. As per NC decision, the case was referred to DPIIT & Consultant (TEC-3) on 11.11.2021 for examination & comments. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee decided to wait for the comments. The case was last discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee noted that the comments was received from DPIIT vide U. O. No. P-47011/62/2019-TSW dated 02.12.2021. However, comments of Consultant (TEC-3) were still awaited. Therefore, the Committee decided to remind Consultant (TEC-3) for expediting the	The Committee considered the case as per agenda and noted that a Committee has been constituted to review the ad-hoc norms cases of the firm. However, the report of Committee is awaited. Therefore, the Committee decided to defer the case.	**Deferred**

			comments.		
. M-25	M/s SHIVALIK BIMETAL CONTROLS LTD Lic. No.: 0510413875 dated 13.03.2020	HQ File : HQRNORMREVIW01/81/050/00473/AM20	The case was approved in Meeting No.13/81dated 30.12.2020 on repeat basis with 3% wastage as approved for AA No.0510405455 dated 30.01.2018 as per written comments given by Consultant (TEC-3). Now, the firm has requested for revision of ad-hoc norms. The firm's representation was forwarded to Consultant (TEC-3) on 23.09.2021 for examination & comments. The case was considered in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and decided to wait for the comments. Consultant (TEC-3) via email dated 08.10.2021 stated that the case may be referred to DPIIT for examination & comments. The case was referred to DPIIT on 18.10.2021 for comments. The comments were received from DPIIT on 03.11.2021.Also, an email was sent on 12.11.2021 to the applicant requesting to attend personal hearing on 16.11.2021. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee noted the comments of DPIIT given vide U.O. No. P-47011/80/2019-TSW dated 03.11.2021. The firm's representatives also attended personal hearing and explained their case before Norms Committee. After due discussion, the Committee directed the firm's representatives to submit detailed representation with justification of the revision of the ratified norms. The applicant's reply was forwarded to DPIIT & Consultant (TEC-3) on 13.01.2022 for examination & comments. The case was last discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee noted that comments were not received from DPIIT and Consultant (TEC-3). Therefore, the Committee decided to wait for the comments.	The Committee considered the case as per agenda and noted that earlier Consultant (TEC-3) via email dated 24.02.2022 informed that this case was earlier recommended on the basis of scrap value given by the applicant in response to deficiency letter. Then Consultant (TEC-3) requested to send physical file of the case along with applicant's letter dated 22.12.2021. As the physical file was not traceable, the applicant's reply letter dated 22.12.2021 has been sent to DPIIT & Consultant (TEC-3) on 13.01.2022. Therefore, the Committee decided to request again to Consultant (TEC-3) & DPIIT for providing fresh comments.	Deferred
M-26	M/s SHIVALIK BIMETAL CONTROLS LTD Lic. No.: 0510414677 dated 22.07.2020	HQ File : HQRNORMREVIW01/81/050/00647/AM21 05/24/040/00185/AM-19	The case was approved in Meeting No. 09/81 dated 20.10.2020 held on 27.10.2020 on repeat basis with 3% wastage as approved for AA No. 0510410424 dated 30.04.2019 as per written comments given by Consultant (TEC-3) vide email dated 18.10.2020. Now, the firm has requested for revision of ad-hoc norms. The firm's representation was forwarded to Consultant (TEC-3) on 23.09.2021 for examination & comments. The case was considered in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and decided to wait for the comments. Consultant (TEC-3) via email dated 08.10.2021 stated that the case may be referred to DPIIT for examination & comments. The case was referred to DPIIT on 10.11.2021 for comments. The comments were received from DPIIT on 18.11.2021.Also, an email was sent on 12.11.2021 to the applicant requesting to attend personal hearing on 16.11.2021. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee heard the firm's representatives during personal hearing and the	The Committee considered the case as per agenda and noted that earlier Consultant (TEC-3) via email dated 24.02.2022 informed that this case was earlier recommended on the basis of scrap value given by the applicant in response to deficiency letter. Then Consultant (TEC-3) requested to send physical file of the case along with applicant's letter dated 22.12.2021. As the physical file was not traceable, the applicant's reply letter dated 22.12.2021 has been sent to DPIIT & Consultant (TEC-3) on 13.01.2022. Therefore, the Committee decided to request again to Consultant (TEC-3) & DPIIT for	Deferred

			representatives explained their case before Norms Committee. After due discussion, the Committee directed the firm's representatives to submit detailed representation with justification of the revision of the ratified norms. DPIIT vide U.O. No. P-47011/80/2019-TSW dated 18.11.2021 had send their comments. Further, as per decision of NC in Meeting dated 16.1.2021, the applicant has submitted their reply and the same were forwarded to DPIIT & Consultant (TEC-3) on 13.01.2022 for examination & comments. The case was last discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee noted that comments were not received from DPIIT and Consultant (TEC-3). Therefore, the Committee decided to wait for the comments.	providing fresh comments.	
M-27	M/s SHIVALIK BIMETAL CONTROLS LTD Lic. No.: 0510407345 dated 27.07.2018	HQ File : HQRNORMREVIW01/81/050/00457/AM21 05/24/040/00242/AM-19	The case was approved in Meeting No.17/81 dated 27.11.2019 with 3% wastage as per written comments dated 21.11.2019 given by Consultant (TEC-3). Now, the firm has requested for revision of ad-hoc norms. The firm's representation was forwarded to Consultant (TEC-3) on 23.09.2021 for examination & comments. The case was considered in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and decided to wait for the comments. Consultant (TEC-3) via email dated 08.10.2021 stated that the case may be referred to DPIIT for examination & comments. The case was referred to DPIIT on 18.10.2021 for comments. The comments were received from DPIIT on 03.11.2021.Also, an email was sent on 12.11.2021 to the applicant requesting to attend personal hearing on 16.11.2021. The case was t discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee noted the comments of DPIIT given vide U.O. No. P-47011/80/2019-TSW dated 03.11.2021. The firm's representatives also attended personal hearing and explained their case before Norms Committee. After due discussion, the Committee directed the firm's representatives to submit detailed representation with justification of the revision of the ratified norms. The applicant's reply was forwarded to DPIIT & Consultant (TEC-3) on 13.01.2022 for examination & comments. The case was last discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee noted that comments were not received from DPIIT and Consultant (TEC-3). Therefore, the Committee decided to wait for the comments.	The Committee considered the case as per agenda and noted that earlier Consultant (TEC-3) via email dated 24.02.2022 informed that this case was earlier recommended on the basis of scrap value given by the applicant in response to deficiency letter. Then Consultant (TEC-3) requested to send physical file of the case along with applicant's letter dated 22.12.2021. As the physical file was not traceable, the applicant's reply letter dated 22.12.2021 has been sent to DPIIT & Consultant (TEC-3) on 13.01.2022. Therefore, the Committee decided to request again to Consultant (TEC-3) & DPIIT for providing fresh comments.	Deferred
M-28	M/s SHIVALIK BIMETAL CONTROLS LTD Lic. No.: 0510408423	HQ File : HQRNORMREVIW01/81/050/00524/AM21 05/24/040/00449/AM-19	The case was approved in Meeting No. 04/81 dated 29.05.2019 as per written comments given by DPIIT vide U.O. No. P-47011/80/2019-TSW dated 15.05.2019. Now, the firm has requested for revision of ad-hoc norms. The firm's representation was forwarded to DPIIT on 23.09.2021 for examination & comments. The case was considered in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and decided to wait for the comments.	The Committee considered the case as per agenda and noted that earlier Consultant (TEC-3) via email dated 24.02.2022 informed that this case was earlier recommended on the basis of scrap value given by the applicant in response to deficiency letter. Then	Deferred

	dated 15.11.2019		The case was referred to DPIIT on 18.10.2021 for comments. The comments were received from DPIIT on 03.11.2021.Also, an email was sent on 12.11.2021 to the applicant requesting to attend personal hearing on 16.11.2021. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee noted the comments of DPIIT given vide U.O. No. P-47011/80/2019-TSW dated 03.11.2021. The firm's representatives also attended personal hearing and explained their case before Norms Committee. After due discussion, the Committee directed the firm's representatives to submit detailed representation with justification of the revision of the ratified norms. The applicant's reply was forwarded to DPIIT & Consultant (TEC-3) on 13.01.2022 for examination & comments. The case was last discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee noted that comments were not received from DPIIT and Consultant (TEC-3). Therefore, the Committee decided to wait for the comments.	Consultant (TEC-3) requested to send physical file of the case along with applicant's letter dated 22.12.2021. As the physical file was not traceable, the applicant's reply letter dated 22.12.2021 has been sent to DPIIT & Consultant (TEC-3) on 13.01.2022. Therefore, the Committee decided to request again to Consultant (TEC-3) & DPIIT for providing fresh comments.	
M-29	M/s SHIVALIK BIMETAL CONTROLS LTD Lic. No.: 0510408424 Dated 15.11.2018	HQ File :01/81/050/00522/AM19/ RLA File :05/24/040/00444/AM19/	The case was approved in Meeting No.: 04/81 dated 29.05.2019 as per written comments given by DPIIT vide U.O. No.: P-47011/80/2019-TSW dated 15.05.2019. Now, the firm has requested for revision of ad-hoc norms. The firm's representation was forwarded to DPIIT on 23.09.2021 for examination & comments. The case was considered in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and decided to wait for the comments. The case was referred to DPIIT on 18.10.2021 for comments. The comments were received from DPIIT on 03.11.2021.Also, an email was sent on 12.11.2021 to the applicant requesting to attend personal hearing on 16.11.2021. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee noted the comments of DPIIT given vide U.O. No. P-47011/80/2019-TSW dated 03.11.2021. The firm's representatives also attended personal hearing and explained their case before Norms Committee. After due discussion, the Committee directed the firm's representatives to submit detailed representation with justification of the revision of the ratified norms. The applicant's reply was forwarded to DPIIT on 13.01.2022 for examination & comments. The case was last discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee noted that comments were not received from DPIIT and Consultant (TEC-3). Therefore, the Committee decided to wait for the comments.	The Committee considered the case as per agenda and noted that earlier Consultant (TEC-3) via email dated 24.02.2022 informed that this case was earlier recommended on the basis of scrap value given by the applicant in response to deficiency letter. Then Consultant (TEC-3) requested to send physical file of the case along with applicant's letter dated 22.12.2021. As the physical file was not traceable, the applicant's reply letter dated 22.12.2021 has been sent to DPIIT & Consultant (TEC-3) on 13.01.2022. Therefore, the Committee decided to request again to Consultant (TEC-3) & DPIIT for providing fresh comments.	Deferred
M-30	M/s SHIVALIK BIMETAL CONTROLS LTD	HQ File :01/81/050/00331/AM19 RLA File	The case was approved in NC Meet No/Date: 03/81dated 15.05.2019 as per written comments given by Consultant (TEC-3). Now, the firm has requested for revision of ad-hoc norms. The firm's representation was forwarded to Consultant (TEC-3) on 23.09.2021 for examination & comments.	The Committee considered the case as per agenda and noted that earlier Consultant (TEC-3) via email dated 24.02.2022 informed that this case was earlier recommended on the basis	Deferred

	Lic. No.: 0510405455 dated 30.01.2018	:05/24/040/00521/AM18/	The case was considered in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and decided to wait for the comments. Consultant (TEC-3) via email dated 08.10.2021 stated that the case may be referred to DPIIT for examination & comments. The case was referred to DPIIT on 18.10.2021 for comments. The comments were received from DPIIT on 03.11.2021.Also, an email was sent on 12.11.2021 to the applicant requesting to attend personal hearing on 16.11.2021. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee noted the comments of DPIIT given vide U.O. No. P-47011/80/2019-TSW dated 03.11.2021. The firm's representatives also attended personal hearing and explained their case before Norms Committee. After due discussion, the Committee directed the firm's representatives to submit detailed representation with justification of the revision of the ratified norms. The applicant's reply was forwarded to DPIIT & Consultant (TEC-3) on 13.01.2022 for examination & comments. The case was last discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee noted that comments were not received from DPIIT and Consultant (TEC-3). Therefore, the Committee decided to wait for the comments.	of scrap value given by the applicant in response to deficiency letter. Then Consultant (TEC-3) requested to send physical file of the case along with applicant's letter dated 22.12.2021. As the physical file was not traceable, the applicant's reply letter dated 22.12.2021 has been sent to DPIIT & Consultant (TEC-3) on 13.01.2022. Therefore, the Committee decided to request again to Consultant (TEC-3) & DPIIT for providing fresh comments.	
M-31	M/s KIRTANLAL STEEL PRIVATE LIMITED Lic. No.: 0310816055 dated 29.09.2017	HQ File : HQRNORMREVIW01/81/050/01/AM18 03/94/040/00529/AM/18	The case was rejected in Meeting No. 05/81 dated 10.10.2018 due to non-submission of reply of deficiency letter. The applicant vide letter dated 20.10.2018 requested to allow wastage on repeat basis as given to it in other cases in Special Norms Committee Meeting dated 12.12.2017. Thereafter, the case was referred to Consultant (TEC-3) who directed the firm to submit certain information during personal hearing dated 26.06.2019. The applicant's reply was forwarded to Consultant (TEC-3) on 06.08.2019 along with reminder on 11.10.2019. In compliance of M. No. 14/81 dated 16.10.2019 decision, a letter was sent to the applicant via email dated 05.11.2019 to seek from the applicant to furnish exact details of sizes on advice of Consultant (TEC-3). The case was considered in M. No. 20/81 dated 08.01.2020 and Consultant (TEC-3) informed that the applicant's reply dated 18.12.2019 is very vague. Therefore, the Committee decided to give last opportunity to the applicant to submit the exact details of sizes of the export product vis-a-vis import along with quantity. As per NC decision, D/L was sent to the applicant on 06.02.2020. However, the applicant vide email dated 08.02.2020 informed that exact import/ export quantity is not needed for fixation of norms. The case was considered in M. No. 23/81dated 04.03.2020 and decided to remind the applicant for furnishing the requisite information. Reply received from the applicant vide email dated 15/22.4.2020 was referred to Consultant (TEC-3) for examination and comments. However, the Committee noted that the applicant has only provided the sizes of import product but not provided the exact details of sizes of the export product vis-à-vis import along with	The Committee considered the case as per agenda and decided to fix the ad-hoc norms on the basis of Special Committee report dated 24.03.2022 as adopted by the Committee in the present meeting as under:	**Approved**

			quantity despite several reminders. Hence, the Committee decided to reject the request of the applicant to review the case. Now the firm requested for review the case. Now, the applicant vide their letter dated 23.08.2021 again requested to allow wastage on repeat basis as given to it in other cases in Special Norms Committee Meeting dated 11.12.2017. The case was considered in M. No. NC/2/MEET/Jul/202122/2 (Offline Cases) dated 03.09.2021 and noted that a copy of representation was sent to DPIIT, MSME and Consultant (TEC-3) on 23/29.09.2021. Comments have been received from MSME& DPIIT via email dated 29.09.2021, &06.10.2021 respectively. The firm was also allowed to attend personal hearing on 16.11.2021 as requested. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee noted that the firm had requested for revision of earlier ratified norms. The firm's representatives also attended personal hearing and explained their case before Norms Committee. Further, the Committee noted the comments given by MSME, DPIIT & Consultant (TEC-3) via email dated 29.09.2021, 06.10.2021 & 24.11.2021 respectively. The Committee also noted that no conclusive comments have been received from the concerned Technical Authorities in the instant case. Therefore, the NC decided that the case may be considered by a Special Committee to be constituted for examining the request for review. As per advice of Special Committee, a DL was issued to the applicant on 24.01.2022 for sending sample of import & export items information. The samples were received on 02.02.2022 for examination of the case. The case was last discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the NC directed the Special Committee to expedite their comments in this matter. The Special Committee has submitted its report on 24.03.2022 recommending that the norms of 1.60 Kgs/Kg content in export product after 20% recovery from scrap seems reasonable and the same are recommended for advance authorisation cases of M/s Kirtanlal Steel Private Limited for manufacture of Couplings from API Carbon/Alloy Steel Pipes.		

ITCHS Code	**Export Item**	**Quantity**	**ITCHS Code**	**Import Item**	**Recommended Quantity**
73079990	Pup Joint/ Coupling Made of Carbon/ Alloy Steel	500.000MT	7304291 0	Pipes Made of Carbon/ Alloy Steel	1.60Kgs/Kg content in the export product

Note: The import item should be of relevant grade.

RA concerned may take suitable consequential action accordingly.

M-32	KIRTANLAL STEEL PRIVATE LIMITED	**F. No. :**01/81/050 /00442/A M18/	The case was approved in M. No. 03/81 dated 14.08.2018 allowing the wastage of 23%. The applicant vide letter dated 18.8.2018 requested to allow wastage on repeat basis as given to it in other cases in Special Norms Committee Meeting dated 12.12.2017. However, the	The Committee considered the case as per agenda and decided to revise the ad-hoc norms on the basis of Special Committee report	**Approved**

	0310815526 dated 05.09.2017	03/94/040/00102/AM18/	applicant was directed to submit certain information as per advice of Consultant (TEC-3) during personal hearing dated 26.06.2019. The applicant's reply was forwarded to Consultant (TEC-3) on 06.08.2019 along with reminder on 11.10.2019. In compliance of M. No. 14/81 dated 16.10.2019 decision, a letter was sent to the applicant via email dated 05.11.2019 to seek from the applicant to furnish exact details of sizes on advice of Consultant (TEC-3). The case was considered in M. No. 20/81 dt. 08.01.2020 and Consultant (TEC-3) informed that the applicant's reply dated 18.12.2019 is very vague. Therefore, the Committee decided to give last opportunity to the applicant to submit the exact details of sizes of the export product vis-a-vis import along with quantity. As per NC decision, D/L was sent to the applicant on 06.02.2020. However, the applicant vide email dated 8.2.2020 informed that exact import / export quantity is not needed for fixation of norms**.** The case was considered in M. No. 23/81 dt. 04.03.2020 and decided to remind the applicant for furnishing the requisite information. As per NC decision, a reminder was sent to applicant on 10.7.2020. The case was considered in M. No. 05/81 dt. 16.07.2020 held on 21.09.2020. The Committee noted that the applicant is not providing the exact details of sizes of the export product vis-a-vis import along with quantity despite several reminders. Hence, the Committee decided to reject the request of the applicant to review the case. However, the applicant vide letter dated 12.10.2021 has requested to review the case to enhance the wastage allowed. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee noted that the firm had requested for revision of earlier ratified norms. The firm's representatives also attended personal hearing and explained their case before Norms Committee. Further, the Committee noted the comments given by MSME, DPIIT & Consultant (TEC-3) via email dated 29.09.2021, 06.10.2021 & 24.11.2021 respectively. The Committee also noted that no conclusive comments have been received from the concerned Technical Authorities in the instant case. Therefore, the NC decided that the case may be considered by a Special Committee to be constituted for examining the request for review. As per advice of Special Committee, a DL was issued to the applicant on 24.01.2022 for sending sample of import & export items information. The samples were received on 02.02.2022 for examination of the case. The case was last discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the NC directed the Special Committee to expedite their comments in this matter. The Special Committee has submitted its report on 24.03.2022 recommending that the norms of 1.60 Kgs/Kg content in export product after 20% recovery from scrap seems reasonable and the same are recommended for advance authorisation cases of M/s Kirtanlal Steel Private Limited for manufacture of Couplings from API Carbon/Alloy Steel Pipes.	dated 24.03.2022 as adopted by the Committee in the present meeting as under:	

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73079990	Pup Joint/ Coupling Made of Carbon/ Alloy Steel	500.00 MT	73042910	Pipes Made of Carbon/ Alloy Steel	1.60Kgs/Kg content in the export product

Note: The import item should be of relevant grade.

RA concerned may take suitable consequential action accordingly.

M-33	KIRTANLAL STEEL PRIVATE LIMITED 0310815527 dated 05.09.2017	**F.No.** 01/81/050/00443/AM18/ 03/94/040/00105/AM18/	The case was approved in M. No.03/81 dated 14.08.2018 allowing the wastage of 23%. The applicant vide letter dated 18.8.2018 requested to allow wastage on repeat basis as given to it in other cases in Special Norms Committee Meeting dated 12.12.2017. However, it was also noted that the applicant was directed to submit certain information as per advice of Consultant (TEC-3) during personal hearing dated 26.06.2019. The applicant's reply was forwarded to Consultant (TEC-3) on 06.08.2019 along with reminder on 11.10.2019. In compliance of M. No.14/81 dated 16.10.2019 decision, a letter was sent to the applicant via email dated 05.11.2019 to seek from the applicant to furnish exact details of sizes on advice of Consultant (TEC-3). The case was considered in M. No. 20/81 dt. 08.01.2020 and Consultant (TEC-3) informed that the applicant's reply dated 18.12.2019 is very vague. Therefore, the Committee decided to give last opportunity to the applicant to submit the exact details of sizes of the export product vis-a-vis import along with quantity. As per NC decision, D/L was sent to the applicant on 06.02.2020. However, the applicant vide email dated 8.2.2020 informed that exact import / export quantity is not needed for fixation of norms. The case was considered in M. No. 23/81 dt. 04.03.2020 and decided to remind the applicant for furnishing the requisite information. Reply received from the applicant vide email dated 15/22.4.2020 has been referred to Consultant (TEC-3) for examination and comments. The case was considered in M. No. 05/81 dt. 16.07.2020 held on 21.09.2020. The Committee noted that the applicant is not providing the exact details of sizes of the export product vis-a-vis import along with quantity despite several reminders. Hence, the Committee decided reject the request of the applicant to review the case. However, the applicant vide letter dated 12.10.2021 has requested to reconsider their case for enhance the wastage allowed. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee noted that the firm had requested for revision of earlier ratified norms. The firm's representatives also attended personal hearing and explained their case before Norms Committee. Further, the Committee noted the comments given by MSME, DPIIT & Consultant (TEC-3) via email dated 29.09.2021, 06.10.2021 & 24.11.2021 respectively. The Committee also noted that no conclusive comments have been received from the concerned Technical Authorities in the instant case. Therefore, the NC decided that the case may be considered by a Special Committee to be constituted for	The Committee considered the case as per agenda and decided to revise the ad-hoc norms on the basis of Special Committee report dated 24.03.2022 as adopted by the Committee in the present meeting as under:	**Approved**

			examining the request for review. As per advice of Special Committee, a DL was issued to the applicant on 24.01.2022 for sending sample of import & export items information. The samples were received on 02.02.2022 for examination of the case. The case was last discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the NC directed the Special Committee to expedite their comments in this matter. The Special Committee has submitted its report on 24.03.2022 recommending that the norms of 1.60 Kgs/Kg content in export product after 20% recovery from scrap seems reasonable and the same are recommended for advance authorisation cases of M/s Kirtanlal Steel Private Limited for manufacture of Couplings from API Carbon/Alloy Steel Pipes.		

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73079990	Pup Joint/ Coupling Made of Carbon/ Alloy Steel	500.00 MT	73042910	Pipes Made of Carbon/ Alloy Steel	1.60Kgs/Kg content in the export product

Note: The import item should be of relevant grade.

RA concerned may take suitable consequential action accordingly.

M-34	KIRTANLAL STEEL PRIVATE LIMITED 0310820384 dated 11.04.2018	F.No. 01/81/050/00002/AM19 03/94/040/00878/AM18/	The case was approved in M. No. 24/81 dated 18.03.2020 with wastage of 43% as per comments of Consultant (TEC-3). The applicant vide letter dated 12.10.2021 has requested to review the ratified ad-hoc norms. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee noted that the firm had requested for revision of earlier ratified norms. The firm's representatives also attended personal hearing and explained their case before Norms Committee. Further, the Committee noted the comments given by MSME, DPIIT & Consultant (TEC-3) via email dated 29.09.2021, 06.10.2021 & 24.11.2021 respectively. The Committee also noted that no conclusive comments have been received from the concerned Technical Authorities in the instant case. Therefore, the NC decided that the case may be considered by a Special Committee to be constituted for examining the request for review. As per advice of Special Committee, a DL was issued to the applicant on 24.01.2022 for sending sample of import & export items information. The samples were received on 02.02.2022 for examination of the case. The case was last discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the NC directed the Special Committee to expedite their comments in this matter. The Special Committee has submitted its report on 24.03.2022 recommending that the norms of 1.60 Kgs/Kg content in export product after 20% recovery from scrap seems reasonable and the same are recommended for advance authorisation cases of M/s Kirtanlal Steel Private Limited for manufacture of	The Committee considered the case as per agenda and decided to revise the ad-hoc norms on the basis of Special Committee report dated 24.03.2022 as adopted by the Committee in the present meeting as under:	**Approved**

			Couplings from API Carbon/Alloy Steel Pipes.		

ITCHS Code	Export Item	Quantity	ITCHS Code	Import Item	Recommended Quantity
73079990	Pup Joint/ Coupling Made of Carbon/ Alloy Steel	6250.00 MT	73042910	Pipes Made of Carbon/ Alloy Steel	1.60Kgs/Kg content in the export product

Note: The import item should be of relevant grade.

RA concerned may take suitable consequential action accordingly.

M-35	(E-23465) SHIVALIK BIMETAL CONTROLS LTD. 0510405797 dated 07.03.2018	01/81/050/00174/AM19/ 05/24/040/00606/AM18/	The case was ratified in M. No. 3/81-ALC2/2018 dated 14.08.2018. The applicant vide letter dated 18.06.2019 had stated that the norms was ratified as per SION C-397 but the export item is different. They had, therefore, requested to review the decision and requested for personal hearing. The Committee heard the applicant's representative during personal hearing in M. No. 19/81 dt. 26.12.2019 and decided to refer the case to Consultant (TEC-3) for further examination. A D/L was sent on 01.04.2020. Applicant's reply dt. 01.06.2020 was sent to Consultant (TEC-3) on 01.06.2020. The case was considered in M. No. 04/81 dt. 09.07.2020 and decided to seek certain information from the applicant. The applicant's reply email dated 11.09.2020 was forwarded to Consultant (TEC-3) on 11.09.2020 for examination of the case. The case was considered in M. No. 10/81 dated 10.11.2020 held on 17.11.2020and decided to seek certain information from the applicant. The applicant's reply dt. 26.12.2020 was sent to Consultant (TEC-3) via email on 28.12.2020. The case was considered in M. No. 13/81 dated 30.12.2020 held on 08.01.2021 and consultant (TEC-3) informed vide email dated 07.01.2021 that earlier norms were ratified by NC as per SION C397 with 10% wastage. Now, the applicant has requested for enhancement of wastage and claimed 50% wastage due to use of wider coil of 74mm for final product size of 50.80mm for which no technical justification has been given. Also, considering the processes involved in manufacture of export product an increase in wastage already allowed is not justified. Since, the applicant vide letter dated 26.12.2020 did not give any additional technical information. Therefore, the Committee decided to reject the applicant's request for revision of ad-hoc norms as per comments given by Consultant (TEC-3). The applicant vide letter dated 12.10.2021 has requested to review the case and enhance the wastage allowed. The firm's representation was forwarded to Consultant (TEC-3) on 12.11.2021 for re-examination of the case. The case was discussed in the M. No. 07/81 (Offline Cases) dated 16.11.2021 and the Committee noted that the firm had requested for revision of earlier ratified norms. The firm's representatives also attended personal hearing and explained their case before Norms Committee. After due discussion, the Committee directed the firm's representatives to submit detailed representation with justification of the revision of the ratified norms.	The Committee re-considered the case as per agenda and noted the applicant's reply was forwarded to Consultant (TEC-3) on 28.03.2022 for examination of the case. However, no comments have been received as yet. Therefore, the Committee decided to seek fresh comments from Consultant (Tech-3).	**Deferred**

			The applicant's reply was forwarded to Consultant (TEC-3) on 06.12.2021 for examination & comments. The case was last discussed in the M. No. NC/2/MEET/Jan/202122/8 dated 03.02.2022 and the Committee noted the comments of Consultant (TEC-3) received vide email dated 03.02.2022 wherein it had been stated that the firm had given commercial reasons for using 73 mm wide coil for the product size of 50.8 mm. However, no clear comments, on revision of wastage already allowed, had been given. The Committee decided to ask the firm to give further justification of the utilization of the wider coil despite availability of other options. As per NC decision, a DL was issued to the applicant on 09.03.2022.		
M-36	M/s KUN AEROSPACE PVT. LTD., Ambattur, Chennai		DC, MEPZ SEZ vide letter No. A/2011/012/EOU-TN dated 10.04.2019 forwarded a copy of application of M/s KUN AEROSPACE PVT LTD for fixation of scrap/wastage norms on regular basis for manufacture of licensed product for export of Aerospace and Non-aerospace components. DC, MEPZ Special Economic Zone & HEOUS in Tamil Nadu, Pondicherry, Andaman and Nicobar Island vide the PUC O/o DC MEP & SEZ Chennai has stated that Kun Aerospace Private Limited, 100% EOU, Chennai, coming under the jurisdiction of MEPZ-SEZ, was issued an LOP No. A/2011/012/EOU-TN dated 02.08.2011 for manufacture and export of Aerospace and Non-Aerospace components. M/s Kun Aerospace Private Limited had submitted an application as per "Aayaat Niryaat Form" for fixation of wastage norms for its manufacturing item Aerospace Components and Non-Aerospace Components. The applicant's request was sent to MSME Development Institute (formerly SISI), Chennai for their technical opinion. O/o DC, MEPZ also stated that as per the recommendations of MSME, ad-hoc norms were fixed by Development Commissioner, MEPZ-SEZ for manufacturing of Aerospace Components and Non-Aerospace Components vide their letter of even number dated 02.12.2021. Further, DC, MEPZ has requested to fix the regular wastage norms.	The Committee considered the case as per agenda and noted that an I.D. Note dated 21.03.2022 along with related documents and recommendation of MEPZ, Chennai has been sent to TA, MSME on 22.03.2022 for examination & Comments. However, no comments have been received yet. Therefore, the Committee decided to wait for the comments.	**Deferred**
M-37	M/s KUN AEROSPACE PVT. LTD., Ambattur, Chennai		DC, MEPZ SEZ vide letter No. A/2011/012/EOU-TN dated 02.12.2021 forwarded a copy of application of M/s KUN AEROSPACE PVT LTD for fixation of scrap/wastage norms on regular basis for manufacture of licensed product for export of Aerospace and Non-aerospace components. DC, MEPZ Special Economic Zone & HEOUS in Tamil Nadu, Pondicherry, Andaman and Nicobar Island vide the PUC O/o DC MEP & SEZ Chennai has stated that Kun Aerospace Private Limited, 100% EOU, Chennai, coming under the jurisdiction of MEPZ-SEZ, was issued an LOP No. A/2011/012/EOU-TN dated 02.08.2011 for manufacture and export of Aerospace and Non-Aerospace components parts, assemblies and equipments. M/s Kun Aerospace Private Limited had submitted an application vides letter dated 19.02.2011 as per "Aayaat Niryaat Form" for fixation of wastage norms for its manufacturing item Aerospace Components and Non-Aerospace Components. The applicant's request was sent to MSME Development Institute (formerly SISI), Chennai for their technical	The Committee considered the case as per agenda and noted that an I.D. Note dated 21.03.2022 along with related documents and recommendation of MEPZ, Chennai was sent to TA, MSME on 22.03.2022 for examination & Comments. However, no comments have been received yet. Therefore, the Committee decided to wait for the comments.	**Deferred**

			opinion. O/o DC, MEPZ also stated that as per the recommendations of MSME, ad-hoc norms were fixed by Development Commissioner, MEPZ-SEZ for manufacturing of Aerospace Components and Non-Aerospace Components vide their letter of even number dated 10.04.2019. Further, the O/o DC, MEPZ has requested to fix the regular wastage norms.		

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